

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**I.A. No. 10 of 2025**

**(Arising out of O.A. No.233/2024/EZ)**

**IN THE MATTER OF:-**

**Jharana Dehury & others ... Petitioners**

**VERSUS**

**Union of India & others ....Respondents.**

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*Chatterjee*

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Cuttack

Dt.01.02.2025

Advocate for the Respondent No.5



PARTHA SARATHI NAYAK  
 ADDL. GOVERNMENT ADVOCATE  
 Mob-9437277043  
 E.Mail: advparthaohc@gmail.com



**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

I.A. No. 10 of 2025

(Arising out of O.A. No.233/2024/EZ)

**IN THE MATTER OF:-**

**Jharana Dehury & others ... Petitioners**

**VERSUS**

**Union of India & others ....Respondents.**

**OBJECTION AFFIDAVIT FILED ON BEHALF OF O.P. 5.**

I, Bidya Sagar, aged about 32 years, Son of SriManoranjan Jena, at present working as the Asst. Conservator of Forests (Territorial), Angul, At/P.O/Dist.-Angul, do hereby solemnly affirm and state as follows:-

1. That I have perused the contents of the I.A. and am conversant with the facts of this case based on official records. Since Opposite Party No. 5 in the Original Application is presently undergoing a training program and is unable to swear the affidavit, I am duly authorised by the Opp.Party No.5 to swear this affidavit on his behalf. I am also competent to swear the affidavit on behalf of the Opp.Party No.5.

*(Signature)*

*(Signature)*  
Asst. Conservator of Forests  
Angul Division

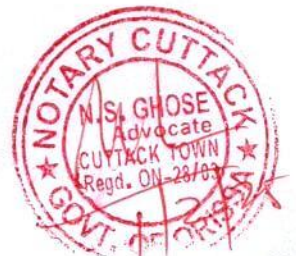


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2. That, in response to the averments made in paragraph 1 of the I.A., the deponent has no comments to offer.
3. That, in response to the averments made in paragraph 2 of the I.A., it is respectfully submitted that M/s Singareni Collieries Company Ltd. submitted an online application (Proposal No. FP/OR/MIN/30980/2017) on the **Parivesh Portal** of the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, in December 2017, seeking **prior approval under Section 2 of the Forest (Conservation) Act, 1980** for the diversion of **783.275 hectares of forest land**, comprising **643.095 hectares of Reserved Forest (RF) in Chhendipada RF & Kankurpal RF and 140.180 hectares of Village Forest**, in favour of M/s Singareni Collieries Company Ltd. for the Naini Opencast Coal Mine Project. Upon due examination of the proposal, the **Forest Advisory Committee (FAC), constituted under Section 3 of the Forest (Conservation) Act, 1980**, recommended 'in-principle' (Stage-I) approval, which was granted vide letter dated **28th July 2021**, subject to compliance with prescribed conditions.

  
 Anshu Kumar  
 Asst. Conservator of Forests  
 Angul Division

The Xerox copy of the Stage-I approval is enclosed as **ANNEXURE-A/5**.

Thereafter, the respondent company submitted a **condition-wise compliance report** through the **State Government of Odisha**, requesting the grant of **final approval (Stage-II)**





The Xerox copy of the compliance report is enclosed as **ANNEXURE-B/5**.

Pursuant to an appraisal of the **Stage-I compliance report** and additional details sought, the **Central Government, in exercise of powers conferred under Section 2 of the Forest (Conservation) Act, 1980**, accorded **final approval (Stage-II) on 12th October 2022** for the **non-forestry use** of the 783.275 hectares of forest land, subject to adherence to stipulated conditions.

The Xerox copy of the Stage-II approval is enclosed as **ANNEXURE-C/5**.

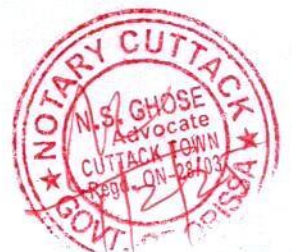
Subsequently, MoEF&CC, Government of India, issued two amendments to the **final (Stage-II) approval**, revising conditions **A-1, A-2, A-4, A-5, A-6, and A-7**, primarily concerning the **preparation and implementation of the Wildlife/Elephant Management Plan and the Soil Moisture Conservation Plan**.

The Xerox copies of the amendment letters are enclosed as **ANNEXURE-D/5 & ANNEXURE-E/5**.

Thus, it is evident that the **forest land diversion** was granted in favor of **M/s Singareni Collieries Company Ltd.** for the **Naini Opencast Coal Mine Project**, in full compliance with the **statutory provisions of the Forest (Conservation) Act, 1980**, following the

*[Handwritten Signature]*  
Asst. Conservator of Forests  
Angul Division

*[Handwritten Signature]*



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prescribed legal procedures. Furthermore, it is respectfully submitted that **M/s Singareni Collieries Company Ltd.** submitted the **Stage-II compliance report** concerning the conditions imposed in the final approval on **21th June 2024.**

The Xerox copy of the covering letter is enclosed as **ANNEXURE-F/5.**

Subsequently, the Divisional Forest Officer (DFO), Angul Forest Division, **vide** Memo No. 503/65/DRP/2024 dated 4th July 2024, formally handed over 643.095 hectares of diverted Reserved Forest Land in Chhendipada and Kankurpal RF to the respondent company.

The Xerox copy of the DFO's letter vide Memo No. 5030/65/DRP/2024 dated 4th July 2024 is enclosed as **ANNEXURE-G/5.**

*[Handwritten Signature]*  
Asst. Conservator of Forest  
Angul Division

Thereafter, the Tahasildar, Chhendipada, vide letter No. 1953 dated 18th July 2024, officially transferred 140.180 hectares of diverted Village (Revenue) Forest Land to the respondent company.

The Xerox copy of the letter No. 1953 dated 18th July 2024 issued by Tahasildar, Chhendipada is enclosed as **ANNEXURE-H/5.**

Furthermore, the DFO, Angul Forest Division, vide letter dated 17th December 2024, directed the Divisional Manager, Odisha Forest Development Corporation (OFDC) to undertake felling of trees in the diverted forest land.

*[Handwritten Signature]*



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The Xerox copy of the DFO's letter vide No. 10199 dated 17.12.2024 is enclosed as **ANNEXURE-I/5.**

Consequently, Odisha Forest Development Corporation (OFDC) commenced tree felling operations on 20th December 2024.

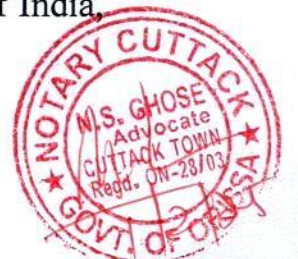
4. That, in response to the averments made in paragraph 3 of the IA, it is respectfully submitted that tree-felling operations in the diverted forest land were undertaken by OFDC only after obtaining the requisite statutory permissions from the Divisional Forest Officer, Angul Forest Division. Moreover, a series of consultations were conducted with the Van Suraksha Samiti (VSS), wherein their representatives, acting on behalf of the Chhendipada Village Committee and VSS, provided their written consent for the enumeration and felling of trees in the Naini coal mine project area.

*[Handwritten Signature]*  
Asst. Conservator of Forests  
Angul Division

The Xerox copy of the consent letter dated 30th September 2024 is enclosed as **ANNEXURE-J/5.**

5. That, in response to the averments made in paragraph 4 of the IA, it is respectfully submitted that, in compliance with Condition B (A-2) of the amended Stage-II order, issued by the Ministry of Environment, Forest and Climate Change, Government of India, vide letter dated 13th March 2023, a Comprehensive Wildlife/Elephant Management Plan was formulated by the Wildlife Institute of India,

*[Handwritten Signature]*



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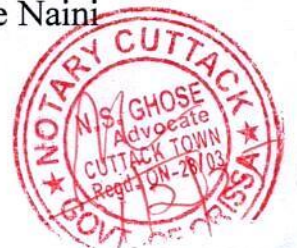
Dehradun, incorporating mitigation measures to prevent human-wildlife conflict. The Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Odisha, duly approved the plan, with an allocated financial outlay of ₹51,39,14,865/-. M/s Singareni Collieries Company Ltd has deposited the requisite amount into the CAMPA account for implementation.

The Xerox copy of the approval letter of PCCF (Wildlife) is enclosed as **ANNEXURE-K/5**.

6. That, in response to the averments made in paragraph 5 of the I.A., tree felling operations commenced in the diverted forest land by OFDC only after securing the requisite statutory approvals from the DFO, Angul, and obtaining written consent from the Chhendipada Village Committee representatives.
7. That, in response to the averments made in paragraph 6 of the IA, it is stated that tree-felling operations were conducted in full compliance with the procedural safeguards outlined in the Forest (Conservation) Act, 1980.
8. That, in response to the averments made in paragraph 7 of the IA, it is respectfully submitted that the diversion of forest land in favor of M/s Singareni Collieries Company Ltd has been executed in strict adherence to the procedures and guidelines laid down under the Forest (Conservation) Act, 1980. The coal production from the Naini

*[Handwritten Signature]*  
Asst. Conservator of Forests  
Angul Division

*[Handwritten Signature]*



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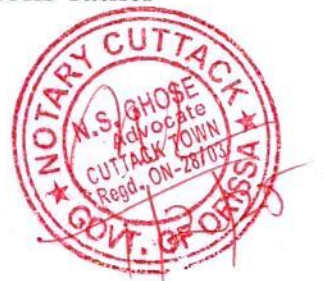
Coal Mine Project is critical to fulfilling the energy requirements of the linked power plant. Additionally, as mandated under the Forest (Conservation) Act, 1980, The user agency, Singareni Collieries Company Ltd. have deposited **Rs. 138,21,99,043/-** in Odisha CAMPA account No, 15082830980795 of Union Bank, Lodhi Road, New Delhi which includes the Net Present Value of the forest land diverted, amount of Rs 73,54,95,225/- + Rs. 23,83,04,300/- into the for compensatory forestation over 1,567 hectares in the Boudh and Balangir Forest Divisions, Regional Wildlife Management Plan Rs.7,48,49,518/- , for Wildlife Management Plan Rs.20,00,00,000/-, for 1.5 time Safety Zone Rs.78,15,000/-, for scheme for plantation (for area equivalent of 100 mtr. Buffer around the mine lease) Rs.7,57,35,000/- and for Soil Moisture Conservation Plan Rs.5,00,00,000/-.

*[Handwritten Signature]*  
Asstt. Conservator of Forest  
Angul Division

The Xerox copies documents regarding deposited ₹138,21,99,043/- in Odisha CAMPA account No, 15082830980795 of Union Bank, Lodhi Road, New Delhi under different schemes and plans are enclosed as **ANNEXURE-L/5**

9. That, in response to the averments made in paragraph 8 of the IA, it is submitted that the statements attributed to the Range Officer, Chhendipada, in the news article represent personal opinions rather than an official position.

*[Handwritten Signature]*



10. That, in response to the averments made in paragraph 9 of the IA, it is respectfully submitted that tree-felling operations by OFDC are being executed under the directives of the Odisha State Forest Department for the development of the Naini Coal Mine Project.

11. That the deponent craves leave of this Hon'ble Court to submit additional reply and file additional documents, if necessary, at the time of hearing.

12. That, the averments made above in Paragraphs 1 to 12 are based on available official records and true to the best of my knowledge and belief.

Identified by

P.S. Nayak ✓  
01/02/25

Advocate

*[Signature]*  
Asst. Conservator of Forest  
DEPONENT  
Angul Division

CERTIFICATE

Certified that cartridge papers not being available, thick white papers are being used.

Cuttack  
Dt. 01.02.2025

*[Signature]*

PARTHA SARATHI NAYAK  
ADDL. GOVERNMENT ADVOCATE

The above named deponent being identified by Mr./Ms. P.S. Nayak, Advocate appears before me at ... AM/PM on this the ... day of ... 20... solemnly affirms that the facts stated are true to his/her knowledge and belief

*[Signature]*  
NOTARY  
CUTTACK TOWN  
1/2/2025



**ANNEXURE-1/5**

Government of India  
Ministry of Environment, Forest and Climate Change  
(Forest Conservation Division)

\*\*\*\*\*

Indira Paryavaran Bhawan,  
Jorbagh Road, Aliganj,  
New Delhi - 110003.

**Dated: 28th July, 2021**

To,

The Addl. Chief Secretary (Forests),  
Government of Odisha,  
Bhubaneswar.


**Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) - reg.**

Sir,

I am directed to refer to the Government of Odisha's letter No. 10F(Con)123/19-229/F&E dated 04.01.2020 on the above subject seeking prior approval of the Central Government under Section 2 of the Forest (Conservation) Act, 1980 and letter no. FE-DIV-0026-2021-3133/F&E dated 11.02.2021 forwarding additional information as sought by the Ministry vide its letter of even number dated 14.10.2020 and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section - 3 of the aforesaid Act.

After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee, and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby accords 'in-principle' approval under Section - 2 of the Forest (Conservation) Act, 1980 for non-forestry use of 783.275 ha of forest land consisting

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Angul Division

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of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angui Forest Division of District Angul (Odisha) subject to fulfilment of the following conditions:

**A. Conditions which need to be complied prior to submission of compliance report for seeking Stage-II approval**

**1. Compensatory Afforestation (CA):**

- i. The cost of CA at the prevailing wage rates as per CA scheme and the cost of survey, demarcation and erection of permanent pillars, if required on the CA land, shall be deposited in advance with the Forest Department by the user agency. The cost of CA should include maintenance for 10 years. The scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years;
  - ii. The KML files of diverted area, the CA areas, the proposed SMC treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.;
2. The User Agency shall transfer the funds towards the cost of Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 through online portal of CAMPA account of the State Concerned;
  3. Compensatory levies to be realized from the User Agency under the project shall be transferred/ deposited, through e-challan, into the account of CAMPA pertaining to the State concerned through **e-portal** (<https://parivesh.nic.in/>);
  4. In consultation with the State Forest Department, following schemes/plans shall be prepared and after obtaining approval from competent authority, same will be submitted to the Ministry:
    - i. mitigative measures to minimize soil erosion and choking of stream, to be implemented within a period of three year of issue of Stage-II approval.
    - ii. For planting of adequate drought hardy plant species and sowing of seeds, in

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Angul Division

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- the appropriate area within the mining lease to arrest soil erosion:
- iii. For construction of check dams, retention /toe walls to arrest sliding down of the excavated material along the contour
  - iv. To stabilize the overburden dumps by appropriate grading/ benching, which should also ensure angles of repose at any given place is less than 28°; and
  - v. Top soil management plan.
6. A plan for plantation and SMC activities will be prepared to restock and rejuvenate the degraded forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease.
  7. The User Agency shall prepare a list of existing village tanks and other water bodies with GPS co-ordinates located within five km from the mine lease boundary. This list is to be duly verified by the concerned Divisional Forest Officer. The User Agency shall regularly undertake desilting of these village tanks and other water bodies so as to mitigate the impact of siltation of such tanks/water bodies. A detailed approved plan for desilting of identified ponds and water bodies to be prepared in consultation with forest department and shall be submitted to MoEF & CC;
  7. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;
  8. State government shall submit a certificate that no plantation activities has been taken by the Forest department under any scheme/plan/programme in the land proposed for CA in last 10 years.

#### 9. **Wildlife Management Plan:**

- i. A Wildlife/Elephant Management Plan, at project cost, shall be prepared by the State Government in consultation with national level institute such as Wildlife Institute of India or Indian Institute of Science and the PCCF (Wildlife) of the State for the protection and conservation of wildlife of the area and to mitigate adverse impacts of coal mining on the elephant population, their movements, etc. for entire coal bearing belt encompassing areas of Chhedipada, Janiha, Jarpada, ranges of Angul Division and Reamal range of Deogarh Division along with adjoining contiguous forest areas. Comments of the Project Elephant Division of the MoEF&CC (copy enclosed) shall be

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Angul Division

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addressed in the said Plan and a copy of approved Plan shall be submitted to the Ministry.

- ii. Cost of implementation of the Wildlife/Elephant Management Plan shall be apportioned among the coal mines as and when allotted in the areas.
- iii. Cost of implementation of the provisions of the Wildlife Management Plan, on *pro rata* basis, shall be deposited into the account of CAMPA of the State;
9. State Government shall complete settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted and submit the documentary evidence, as prescribed by this Ministry's letter No. 11-9/1998-FC (Pt.) dated 03.08.2009 read with 05.07.2013, in support thereof; and
10. The compliance report shall be uploaded on **e-portal** (<https://parivesh.nic.in/>).

**B. Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department and undertaking in this respect shall be submitted prior to Stage-II approval**

1. Legal status of the diverted forest land shall remain unchanged;
2. CA over degraded forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval;
3. In addition to the proposed CA, non-forest area equivalent in size to the diverted forest area shall be made available and mutated in favour of the State Forest Department out of the area available immediately after the closure and rehabilitation of mines of M/s SCCL from 2027-28 (or earlier) onwards, as already intimated by M/s SCCL vide their letter no. CMD/PS/H/129 dt. 29.09.2020.
4. At the time of payment of the NPV at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
5. Trees should be felled in phased manner as per the requirement in the

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- approved Mining Plan with prior permission of concerned DFO;
6. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under the supervision of the State Forest Department.
  7. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and to the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Regional Officer of MoEF&CC may direct for suspension of mining activities till such time such reclamation is satisfactorily executed.
  8. **Safety Zone Management:** Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry:
    - i. User agency shall ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing (on both sides) and deploying adequate number of watchers under the supervision of the. State Forest Department;
    - ii. Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area, regeneration shall be taken up in this area by the user agency at project cost under the supervision of the State Forest Department;
    - iii. Afforestation on degraded forest land to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost under the supervisions of the State Forest Department. The degraded forest land (DFL) so selected will be informed to the MoEF & CC with shape

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Angul Division

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- files before Stage-II approval and afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department; and
9. The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms.
  10. The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner;
  11. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;
  12. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
  13. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
  14. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and DGPS coordinates;
  15. The layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;
  16. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
  17. No damage to the flora and fauna of the adjoining area shall be caused;
  18. The User Agency shall submit the annual self-compliance report in respect of

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Angul Division

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- the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
19. Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife; and
20. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.
21. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.

After receipt of compliance report on fulfilment of the conditions mentioned above, the proposal shall be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be affected till final approval is granted by the Central Government in this regard.

Yours faithfully,

Sd/-


**(Sandeep Sharma)**

Assistant Inspector General of Forests

**Copy to:**

1. The PCCF (HoFF), State Forest Department, Government of Odisha, Bhubaneswar
2. The Nodal Officer (FCA), O/o PCCF, State Forest Department, Government of Odisha, Bhubaneswar
3. The Regional Officer (Central), Integrated Regional Office of MoEF&CC at Bhubaneswar
4. User Agency

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AMC. Conservator of Forests  
Angul Division

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5. Monitoring Cell, FC Division, MoEF&CC, New Delhi

6. Guard File

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Asst. Conservator of Forest  
Angul Division



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**ANNEXURE-B/5** 07

**THE SINGARENI COLLIERIES COMPANY LIMITED**

(A Government Company)

BIKASH NAGAR, FCI ROAD, TURANGA, ANGUL-759123, ODISHA

**NAINI AREA**

CIN: U10102TG1920SGC000571

Ref No. :Naini Area/GMO/FDP/Stage-1 Com/2021/658

Date: 15.11.2021

To

The Divisional Forest Officer,  
Angul Forest Division

Sir,

Sub: FC Act- Diversion of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest land in favour of M/s Singareni Collieries Company Ltd (SCCL) for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) – submission of report on compliance to stipulations in Stage-1 FC approval accorded, request to forward this Compliance report-Reg.

- Ref: i) Proposal No. FP/OR/MIN/30980 / 2017  
ii) MoEF & CC File No. 8-01/2020-FC dated 28.07.2021  
iii) The DFO, Angul Letter No.6079/79/DRP/2020/Dated.06.08.2021  
iv) The DFO, Angul Letter No.6858/79/DRP/2020/Dated.01.09.2021  
v) The DFO, Angul Letter No. 8640/110/DRP/2021/Dated 03.11.2021  
vi) The DFO, Angul Letter No. 8859/110/DRP/2021/Dated 06.11.2021

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With reference to the letter cited above (ii), the MOEF & CC, GOI, has accorded permission for diversion of 783.275 Ha of forest land, which involves 643.095 ha of RF and 140.180Ha of village forest, in favour of Singareni Collieries Company (SCCL) for Naini Open Cast Project, situated in Angul Forest Division.

This order was communicated vide reference 2<sup>nd</sup> and 3<sup>rd</sup> cited with instructions to comply with the stipulation and submit the compliance report condition wise. Accordingly, condition wise compliance report to the conditions stipulated in Stage-I is submitted as below:

Sl. No.	Conditions	Compliance
A.	Conditions which need to be complied prior to submission of compliance report for seeking Stage-II approval	
I.	Compensatory Afforestation (CA):	
i.	The cost of CA at the prevailing wage rate as per CA scheme and the cost of survey.	In compliance to this condition, as per demand raised by the forest

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Angul Division

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	demarcation and erection of permanent pillars, if required on the CA land, shall be deposited in advance with the Forest Department by the user agency. The cost of CA should include maintenance for 10 years. The scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years.	department, the SCCL has deposited an amount of Rs. 97,37,99,525/- in ORISSA CAMPA account No. 150825830980795 of Union Bank, Lodi Road, New Delhi vide RTGS UTR No. SBINR12021090640778836 Dt. 06.09.2021 which includes an amount of 23,83,04,300/- towards CA charges. Copy of challan & pay order details is enclosed as Annexure-I
ii.	The KML files of diverted area, the CA areas, the proposed SMC treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.	In compliance to this condition KML files of diverted forest area, the CA areas and SMC treatment area is enclosed in soft copy in a pen drive.
2.	The User Agency shall transfer the funds towards the cost of Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 through online portal of CAMPA account of the State Concerned.	In compliance to this condition, as per demand raised by the Forest department, the SCCL has deposited an amount of Rs. 97,37,99,525/- in ORISSA CAMPA account No. 150825830980795 of Union Bank, Lodi Road, New Delhi vide RTGS UTRNo. SBINR12021090640778836 Dt. 06.09.2021 which includes an amount of 73,54,95,225/- towards NPV. Copy of challan & e pay order details is enclosed as Annexure-I.
3.	Compensatory levies to be realized from the User Agency under the project shall be transferred/deposited, through e-Challan, into the account of CAMPA pertaining to the State concerned through e-portal ( <a href="https://parivesh.nic.in/">https://parivesh.nic.in/</a> ).	All the compensatory levies has been deposited in ODISHA CAMPA account No. 150825830980795 of Union Bank, Lodi Road, New Delhi vide RTGS UTRNo. SBINR12021090640778836 Dt. 06.09.2021. Enclosed as Annexure A-I.
4.	In consultation with the State Forest Department, following schemes/plans shall be prepared and after obtaining approval from competent authority, same will be submitted to the Ministry:	
i.	Mitigative measures to minimize soil erosion and choking of stream, to be implemented within a period of three year of issue of stage-II approval	Detailed scheme with financial out lay of Rs.14,40,66,106.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same will be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given, for implementation of the schemes, and enclosed as Annexure A-II.

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 ASST. CONSERVATOR OF FOREST  
 Angul Division

ii.	For planting of adequate drought hardy plant species and sowing of Seeds, in the appropriate area within the mining lease to arrest soil erosion.	Detailed scheme with financial out lay of Rs. 4,65,53,563.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. Thesame will be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given,for implementation of the schemes,and enclosed asAnnexure A-III.
iii.	For construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour	Detailed scheme with financial out lay of Rs. 4,34,91,712.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same will be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given,for construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour, and enclosed asAnnexure A-IV.
iv.	To stabilize the overburden dumps by appropriate grading/ benching, which should also ensure angles of repose at any given place is less than 28°.	Detailed scheme with financial out lay of Rs. 1,10,22,131.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. Thesame be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given,to stabilize the overburden dumps by appropriate grading/ benching, which should also ensure angles of repose at any given place is less than 28°and enclosed asAnnexure A-V.
v.	Top soil management plan.	Detailed scheme with financial out lay of Rs. 3,36,10,774.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. Thesame will be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given,for Top soil management scheme,and enclosed asAnnexure

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Angul Division

		A-VI.																		
6.	A plan for plantation and SMC activities will be prepared to restock and rejuvenate the degraded forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease.	Naini Coal Block is surrounded by Coal Blocks on all the four sides. North- Chhendipada-I Coal Block South- Karadabahal Coal Block East - Bankhoi Coal Block. West -Baitarani East Coal Block. Hence, no degraded forest is available around the boundary of the area proposed for diversion.																		
7.	The User Agency shall prepare a list of existing village tanks and other water bodies with GPS co-ordinates located within five km from the mine lease boundary. This list is to be duly verified by the concerned Divisional Forest Officer. The User Agency shall regularly undertake desilting of these village tanks and other water bodies so as to mitigate the impact of siltation of such tanks/ water bodies. A detailed approved plan for desilting of identified ponds and water bodies to be prepared in consultation with forest department and shall be submitted to MoEF&CC.	Detailed scheme with financial out lay of Rs. 4,01,50,653.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same will be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given, for desilting of village tanks as per the scheme, and enclosed as Annexure A-VII. There are 5 main village tanks Longitude & Latitude are as follows.																		
		<table border="1"> <thead> <tr> <th>Sl. No</th> <th>longitude</th> <th>latitude</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>84°54'18.7 8002"</td> <td>21°03'29.5 9216"</td> </tr> <tr> <td>2</td> <td>84°54'51.9 4296"</td> <td>21°03'17.2 0039"</td> </tr> <tr> <td>3</td> <td>84°51'34.3 0018"</td> <td>21°02'02.0 8824"</td> </tr> <tr> <td>4</td> <td>84°56'30.8 7572"</td> <td>21°03'19.8 5258"</td> </tr> <tr> <td>5</td> <td>84°56'23.8 4867"</td> <td>21°04'22.9 4233"</td> </tr> </tbody> </table>	Sl. No	longitude	latitude	1	84°54'18.7 8002"	21°03'29.5 9216"	2	84°54'51.9 4296"	21°03'17.2 0039"	3	84°51'34.3 0018"	21°02'02.0 8824"	4	84°56'30.8 7572"	21°03'19.8 5258"	5	84°56'23.8 4867"	21°04'22.9 4233"
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7.	The cost of felling of trees shall be deposited by the User Agency with the State Forest Department.	In compliance to this condition an undertaking has been given, for payment towards cost of tree felling, as and when demanded by the Forest Department. Enclosed as Annexure-A-VIII.																		
8.	State Government shall submit a certificate that no plantation activities has been taken by the Forest department under any scheme/plan/programme in the land proposed for CA in last 10 years.	No plantation has been taken up in the land proposed for CA in last 10 years. A certificate/letter to this effect issued by the DFO, Boudh Forest Division vide letter No. 2939 Dt 08.07.2020 and DFO, Bolangir Forest Division vide letter No. 2447 Dt 16.06.2020 is enclosed. Copy of Letters enclosed Annexure- II & III																		

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 Asst Conservator of Forest  
 Angul Division


9.	<b>Wildlife Management Plan:</b>	
i.	A Wildlife/Elephant Management plan, at project cost, shall be prepared by the State Government in consultation with national level institute such as Wildlife Institute of India or Indian Institute of Science and the PCCF (Wildlife) of the State for the protection and conservation of wildlife of the area and to mitigate adverse impacts of coal mining on the elephant population, their movements, etc. for entire coal bearing belt encompassing areas of Deogarh Division alongwith adjoining contiguous forest areas. Comments of the Project Elephant Division of the MoEF&CC (copy enclosed) shall be addressed in the said plan and a copy of approved Plan shall be submitted to the Ministry.	In compliance to this condition, as suggested by the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Odisha, vide letter No. 10807/CWLW-FDWC-FD-0034-2021 dated 05.11.2021 (enclosed as Annexure-IV), M/s The Singareni Collieries Company Limited do hereby undertake to deposit Rs 7,48,49,518/- into the account of CAMPA of the State towards Regional Wildlife Management Plan, as per the demand raised by the DFO, Angul vide letter no. 8859/110/DRP/2021 Dated 06.11.2021(enclosed as Annexure-V).  M/s The Singareni Collieries Company Limited further undertakes to bear the differential cost for preparation and implementation of Wild Life/Elephant Management Plan on pro-rata basis as suggested by the Special Secretary to Government, Forest, Environment & Climate Change Department vide letter No. FE-DIV-FLD-0026-2021-19295/FE&CC dated 02.11.2021. An undertaking has been given and enclosed as Annexure-A-IX.
ii.	Cost of implementation of the Wildlife/Elephant Management Plan shall be apportioned among the coal mines as and when allotted in the areas.	In compliance to this condition an undertaking has been submitted for payment towards implementation of the Wildlife/Elephant Management plan as and when demanded by the Forest department and enclosed as Annexure-A-IX.
iii.	Cost of implementation of the provisions of the Wildlife Management Plan, on pro rata basis, shall be deposited into the account of CAMPA of the State.	In compliance to this condition an undertaking has been given for payment towards implementation of the Wildlife/Elephant Management plan as when demanded by the Forest department and enclosed as Annexure-A-IX.
9.	State Government shall complete settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest	The SCCL has already obtained and submitted the NOC under ROFR Act vide reference 1661, Dated 13.09.2019. An undertaking has

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Angul Division


	land to be diverted and submit the documentary evidence, as prescribed by this Ministry's letter No. 11-9/1998-FC (Pt.) dated 03.08.2009 read with 05.07.2013, in support thereof.	been given for settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, and enclosed as Annexure-A-X.
10.	The compliance report shall be uploaded on e-portal ( <a href="https://parivesh.nic.in/">https://parivesh.nic.in/</a> ).	The compliance report has been uploaded on e-portal.
B.	<b>Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department and undertaking in this respect shall be submitted prior to Stage-II approval</b>	
1.	Legal status of the diverted forest land shall remain unchanged.	In compliance to this condition an undertaking has been given, for maintaining the legal status of the diverted forest land as it is. The legal status will remain as Forest. Enclosed as Annexure-B-I.
2.	CA over degraded forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval.	SCCL has deposited an amount of Rs. 97,37,99,525/- in ORISSA CAMPA account No. 150825830980795 of Union Bank, Lodi Road, New Delhi vide RTGS UTR No. SBINR12021090640778836 Dt. 06.09.2021 which includes an amount of 23,83,04,300/- towards CA charges over degraded forest land. Copy of challan & pay order details is enclosed as Annexure-B-II. It is for the forest department to take up the plantation as stipulated within time frame.
3.	In addition to the proposed CA, non-forest area equivalent in size to the diverted forest area shall be made available and mutated in favour of the State Forest Department out of the area available immediately after the closure and rehabilitation of mines of M/s SCCL from 2027-28 (or earlier) onwards, as already intimated by M/s SCCL vide their letter no. CMD/PS/H/129 dt.29.09.2020.	In compliance to this condition, the SCCL Board of Directors in its 558 <sup>th</sup> meeting held on 25.09.2021 approved for mutation of non-forest land vide minutes dated 06.10.2021. An undertaking has been given, to mutate non forest area equivalent to the size of the diverted forest area to the State Forest Department after closure and rehabilitation of mines of M/s SCCL, and enclosed as Annexure-B-III.
4.	At the time of payment of the NPV at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.	In compliance to this condition an undertaking has been given, to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India, and enclosed as Annexure-B-IV.
5.	Trees should be felled in phased manner as per the requirement in the approved Mining	In compliance to this condition an undertaking has been given, that

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 ANGUL DIVISION  
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	Plan with prior permission of concerned DFO.	tree felling shall be done in phased manner as per the progressive requirement of the mine as per approved Mining Plan with prior permission of the DFO, Angul, and enclosed as Annexure-B-V.
6.	The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under the supervision of the State Forest Department.	In compliance to this condition an undertaking has been given, that all possibility shall be explored for translocation of maximum number of trees identified to be felled and any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department, and enclosed as Annexure-B-VI.
7.	The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and to the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Regional Officer of MoEF&CC may direct for suspension of mining activities till such time such reclamation is satisfactorily executed	In compliance to this condition an undertaking has been given, that mining shall be done in a phased manner after taking due care of reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by SCCL from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry, and enclosed as Annexure-B-VII.
8.	<p>Safety Zone Management: Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry.</p> <p>(i) User agency shall ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing (on both sides) and deploying adequate number of watchers under the supervision of the State Forest Department.</p>	<p>i) The area will be properly demarcated.</p> <p>In compliance to this condition an undertaking has been given, for providing fencing, protection and regeneration of safety zone by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing (on both sides) and deploying adequate number of watchers under the supervision of the State Forest Department as per the approved</p>

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 Angul Division

	<p>(ii) Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area, regeneration shall be taken up in this area by the user agency at project cost under the supervision of the State Forest Department.</p> <p>(iii) Afforestation on degraded forest land to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost under the supervisions of the State Forest Department. The degraded forest land (DFL) so selected will be informed to the MoEF &amp; CC with shape files before Stage-II approval and afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department.</p>	<p>scheme, and enclosed as Annexure-B-VIII.</p> <p>ii) In compliance to this condition an undertaking has been given, to maintain Safety zone as green belt around mining lease and to ensure dense canopy in the area, regeneration shall be taken up in this area by SCCL at project cost under the supervision of the State Forest Department as per the approved scheme, and enclosed as Annexure-B-IX.</p> <p>iii) In compliance to this condition, SCCL has deposited an amount of Rs. 41,74,225.00 in ORISSA CAMPA account No. 150825830980918 of Union Bank, Lodi Road, New Delhi vide RTGS UTR No. SBINR52021110850678029Dt. 08.11.2021 towards charges for afforestation in degraded forest land over one and a half times the area under safety zone as per letter number 8640/110/DRP/2021/Dated.03.11.2021. Copy of challan &amp; bank counter slip is enclosed as Annexure-VI. Afforestation in the degraded forest land identified will be done as per the approved scheme. Degraded forest for this purpose has been selected in Lodhahari R.F of Kaniha range, Angul Forest Division. Enclosed as Annexure-B-X.</p>
9.	The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms.	In compliance to this condition an undertaking has been given, to ensure that safety zone will be maintained as per the approved scheme, and enclosed as Annexure-B-XI.
10.	The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to	In compliance to this condition an undertaking has been given, to comply with the Hon'ble Supreme Court order on re-grassing, and re-

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 Angul Division

	mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner.	grass the mining area and any other areas which may have been disturbed due to mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner, and enclosed as Annexure-B-XII.
11.	Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under.	In compliance to this condition an undertaking has been given, that the period of diversion of the said forest land shall be co-terminus with the period of the mining lease granted under the Mines and Minerals (Development & Regulating) Act, 1957 or Rules framed there under, and enclosed as Annexure-B-XIII.
12.	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.	In compliance to this condition, in 20 <sup>th</sup> meeting OF THE EXPERT APPRAISAL COMMITTEE FOR ENVIRONMENT APPRAISAL OF COAL MINING PROJECTS HELD ON 13-14 OCTOBER, 2021 recommended for grant of EC to the Project. An undertaking has been given, that SCCL shall obtain the Environment Clearance as per the provisions of the Environmental (protection) Act, 1986, and enclosed as Annexure-B-XIV.
13.	No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.	In compliance to this condition an undertaking has been given, that no labour camp shall be established on the forest land and shall also provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas, and enclosed as Annexure-B-XV.
14.	The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and DGPS coordinates.	In compliance to this condition, it is to state that the boundary of the diverted forest land, mining lease and safety zone area, has been demarcated on ground at the project cost, and an undertaking has been given, for erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates, and enclosed as Annexure-B-XVI.
15.	The layout plan of the mining plan/ proposal	In compliance to this condition an

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 Asst. Commissioner  
 Angul Division

	shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal.	undertaking has been given, that the layout plan of the mining plan/proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal, and enclosed as Annexure-B-XVII.
16.	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government.	In compliance to this condition an undertaking has been given, that the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government, and enclosed as Annexure-B-XVIII.
17.	No damage to the flora and fauna of the adjoining area shall be caused.	In compliance to this condition an undertaking has been given, that no damages shall be caused to the flora and fauna of the adjoining area, and enclosed as Annexure-B-XIX.
18.	The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year.	In compliance to this condition an undertaking has been given, that SCCL shall submit the annual self-compliance report to the State Government, concerned Regional Office and to the Ministry by the end of March every year regularly, and enclosed as Annexure-B-XX.
19.	Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife.	In compliance to this condition an undertaking has been given, that SCCL shall comply any other condition that concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife, and enclosed as Annexure-B-XXI.
20.	The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.	In compliance to this condition an undertaking has been given, that SCCL shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order(s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project, and enclosed as Annexure-B-XXII.



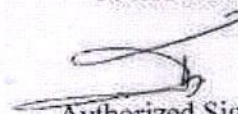
21.	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.	In compliance to this condition an undertaking has been given, that SCCL shall not violate any of the conditions mentioned in MoEF & CC File No. 8-01/2020-FC Dt. 28.07.2021 and Forest (Conservation) Act, 1980, as issued by Ministry's letter No. 5-2/2017-FC dated 28.03.2019, enclosed as Annexure-B-XXIII.
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Six (06) sets of compliance report as desired are herewith submitted.

It is requested that this compliance report may please be submitted to the MOEF & CC, GOI, through the Principal Chief Conservator of Forests & HOFF, Odisha, and the State Government, with a request to obtain and communicate final approval for diversion of the area for starting the mining.

Thanking you,

Yours faithfully,



Authorized Signatory  
Naini Area, SCCL  
General Manager  
The Singareni Collieries Co. Ltd.  
(A. Govt. Company)  
Naini Area, Angul, Odisha-759122

Copy submitted:

The Principal Chief Conservator of Forests & HOFF, Odisha Forest Department, for favour of information please.

The Principal Chief Conservator of Forests & Chief Wildlife Warden, Odisha Forest Department, for favour of information please. It is requested that orders may be accorded to the suitable agency/ WII for preparation of the Wildlife/Elephant Management Plan.

The Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Odisha Forest Department, for favour of information please.

The Inspector General of Forests (FC), Ministry of Environment, Forests & Climate Change, GOI, New Delhi, for favour of information please.

The Deputy Director General, Ministry of Environment, Forests & Climate Change, GOI, Regional Office, Bhubaneshwar, for favour of information please.


The Regional Chief Conservator of Forests, Angul, Odisha Forest Department, for favour of information please.

Yours faithfully



Authorized Signatory  
Naini Area, SCCL  
General Manager  
The Singareni Collieries Co. Ltd.  
(A. Govt. Company)  
Naini Area, Angul, Odisha-759122

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Asst. Conservator of Forests  
Angul Division

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**ANNEXURE-C/5**

Government of India  
Ministry of Environment, Forest and Climate Change  
(Forest Conservation Division)

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Indira Paryavaran Bhawan,  
Jorbagh Road, Aliganj,  
New Delhi - 110003.

Dated: 12th October, 2022

To,  
The Addl. Chief Secretary (Forests),  
Government of Odisha,  
Bhubaneswar.

**Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada and Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) - reg.**

Sir,


I am directed to refer to the Government of Odisha's letter No. 10F(Con)123/19-229/F&E dated 04.01.2020 on the above subject seeking prior approval of the Central Government under section 2 of the Forest (Conservation) Act, 1980. After careful examination of the proposal by the Forest Advisory Committee, constituted under section 3 of the said Act, 'in-principle' approval to the proposal under the Forest (Conservation) Act, 1980 was granted vide this Ministry's letter of even number dated 28<sup>th</sup> July, 2021 subject to fulfillment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter No. 21909/9F(MG)-380/2019 dated 18.12.2021, letter no. 5677/9F (MG) - 380/2019 dated 17.03.2022, letter no. FE-DIV-FLD-0026-2021-8536/FE&CC dated 07.05.2022, letter no. 9986/9F (MG)-380/2019 dated 13.05.2022, letter No. 13632/9F(MG)-380/2019 dated 12.07.2022 and letter no. 18977/9F (MG)-380/2019 dated 26.09.2022, final approval of Central Government under section 2 of the Forest (Conservation) Act, 1980 is hereby granted for the non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) subject to the fulfillment of the following conditions:

**A. Conditions which need to be complied prior to handing over of forest land by the State Forest Department**

1. The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be intimated to and concurred by the concerned IRO of the Ministry before actual breaking/non-forestry use of the forest land;
2. Wildlife/Elephant Management Plan, at project cost, shall be prepared, by the

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Asst. Conservator of Forests  
Angul Division

File No.8-01/2020-FC

State Government in consultation with national level institute such as Wildlife Institute of India, BNHS or Indian Institute of Science and the PCCF (Wildlife) of the State for the protection and conservation of wildlife of the area and to mitigate adverse impacts of coal mining on the elephant population, their movements, etc. for entire coal bearing belt encompassing areas of Chhendipada, Kaniha, Jarpada, ranges of Angul Division and Reamal range of Deogarh Division alongwith adjoining contiguous forest areas. Progress on the preparation of said Management Plan shall be submitted to the Integrated Regional Office of the Ministry on quarterly basis. A copy of approved Plan shall be submitted to the IRO and Ministry along with details of the corresponding funds deposited into the account of CAMPA;

3. The KML files of diverted area, the CA areas, the proposed SMC treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details before handing over the forest land to the user agency;
4. As per the provisions of the Guidelines dated 7.06.2022, the user agency has deposited 2% of total project cost towards the cost of implementation of the Wildlife Management Plan and 0.5% of the project cost towards the cost of implementation of Soil and Moisture Conservation Plan. Funds, already deposited by the user agency shall be used for the implementation Wildlife/Elephant Management Plan and Soil & Moisture Conservation Plan
5. The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposit in the CAMPA account prior to starting actual work in the Forest area;
6. The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be intimated to and concurred by the concerned IRO of the Ministry before actual breaking/non-forestry use of the forest land;
7. State Government shall ensure that under no circumstances, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

**B. Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department**

1. Legal status of the diverted forest land shall remain unchanged.
2. **Compensatory Afforestation:**
  - i. The Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted i.e. 1566.55 ha shall be raised by the State Forest Department at the project cost;
  - ii. The compensatory afforestation scheme, as approved, shall be implemented by the State Forest Department. The CA will be maintained for 10 years and the CA scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years;
  - iii. Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval;
3. Following non-forest land, after its technical and biological reclamation shall be transferred and mutated in favour of the State Forest Department,

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Angul Division

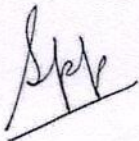


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Telangana as per undertaking furnished by the user agency:

S. No.	Name of the project - NFL identified	District in Telengana State	Area (Ha)	Proposed year of mutation
1.	Javaharkhani OC-5 (External/Internal dump) of SCCL	Bhadradri-Kothagudem	212.19	2027-28
2.	Kakatiyakhani OC Sector-I (External Dump) of SCCL	Jayashankar-Bhupalpali	186.68	2027-28
3.	Ravindrakhani CCP (External Dump) of SCCL	Khammam	265.98	2027-28
4.	Jalagam Vengalla Rao OC (I&II Expansion) (External Dump) of SCCL	Khammam	129.78	2027-28
<b>Total</b>			<b>794.63</b>	

4. Compliance of the condition no. (3) above, shall be intimated by the user agency to the Ministry and its Integrated Regional Office at Vijayawada and in the event of non-compliance, the Stage-II approval shall be revoked by the Central Government;
5. The State Government has realized the Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 through online portal of CAMPA account of the State. NPV, if any, becomes due in future shall be realized in accordance with the relevant guidelines issued by the Ministry;
6. Compensatory levies, if any, realized in future under the extant project, shall be transferred/ deposited, through e-challan, in the account of CAMPA pertaining to the State through **e-portal** (<https://parivesh.nic.in/>);
7. Additional Soil and Moisture Conservation (SMC) measures recommended by the State over an area of 913 ha shall be implemented by the State Forest Department from the funds, @ 0.5% of the total project, already deposited by the user agency;
8. Following activities, as per approved plan / schemes, shall be undertaken in the lease area by the User Agency under the supervision of the State Forest Department:
  - i. Mitigative measures to minimize soil erosion and choking of streams/rivulets shall be implemented within a period of three year with effect from the issue of Stage-II clearance in accordance with the approved Plan in consultation with the State Forest Department;
  - ii. Planting of adequate drought hardy plant species and sowing of seeds, in the appropriate area within the mining lease to arrest soil erosion in accordance with the approved scheme;
  - iii. Construction of check dams, retention /toe walls to arrest sliding down of the


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Angul Division

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File No.8-01/2020-FC

- excavated material along the contour in accordance with the approved scheme;
- iv. Stabilize the overburden dumps by appropriate grading/benching, in accordance with the approved scheme, so as to ensure that angle of repose at any given place is less than 28°; and
  - v. No damage shall be caused to the top-soil and the user agency will follow the top soil management plan.
8. User agency either itself or through the State Forest Department shall undertake gap planting and soil and moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease as per plan for plantation and SMC activities submitted along with compliance of Stage-I approval;
  9. The User Agency shall regularly undertake desilting of village tanks and other water bodies, located within five km from the mine lease boundary, as per plan submitted along with the compliance of Stage-I approval, so as to mitigate the impact of project on such tanks/water bodies.
  10. **Safety Zone Management:** Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry:
    - i. User agency shall ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing and deploying adequate number of watchers under the supervision of the State Forest Department;
    - ii. Boundary of the safety zone of the mining lease, adjacent to habitation/roads, should be properly fenced by the user agency;
    - iii. Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area; regeneration shall be taken up in this area by the user agency at project cost under the supervision of the State Forest Department;
    - iv. Afforestation on degraded forest land to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost under the supervision of the State Forest Department. The degraded forest land (DFL) so selected will be informed to the MoEF&CC and the afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department; and
    - v. The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms;
  11. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;
  12. State Government shall ensure that under no circumstance, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.
  13. State Government shall ensure that process for settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, has been completed in accordance with the relevant guidelines prescribed by this Ministry's letter No. 11-9/1998-FC (Pt.) dated

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 ASST. COMMISSIONER OF FORESTS  
 Angul Division

- 32 -

- 03.08.2009 read with 05.07.2013;
14. At the time of payment of the Net Present Value (NPV) at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
  15. Trees should be felled in phased manner as per the requirement in the approved Mining Plan with prior permission of concerned DFO;
  16. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
  17. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report (by 31st March each year) on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concerned Addl. Principle Chief Conservator of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities area satisfactorily executed;
  18. The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them, in a timely manner, to a condition which is fit for growth of fodder, flora, fauna, etc.;
  19. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;
  20. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
  21. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
  22. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates;
  23. The layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;
  24. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
  25. No damage to the flora and fauna of the adjoining area shall be caused;
  26. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by 31st March every year regularly;

*Spp*

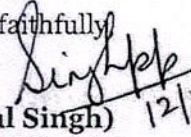
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 ASST. CONSERVATOR OF FORESTS  
 Angul Division

File No.8-01/2020-FC

27. Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife;
28. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project; and
29. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.

Yours faithfully

  
(Preetpal Singh) 12/1/22

Dy. Inspector General of Forests

**Copy to:**

1. Principal Secretary (Forests), Government of Telangana, Hyderabad with a request to accept the non-forest land of 794.63 ha, transferred and muted in favour of State Forest Department from 2027-28 onwards to provided against the diversion being considered under extant approval.
2. The PCCF (HoFF), Forest Department, Government of Odisha, Bhubaneswar
3. The PCCF & Nodal Officer (FCA), O/o PCCF, Forest Department, Government of Odisha, Bhubaneswar
4. The PCCF & Nodal Officer (FCA), O/o PCCF, Forest Department, Government of Telangana, Hyderabad
5. The Regional Officer (Central), Integrated Regional Office of MoEF&CC at Bhubaneswar
6. The Regional Officer, Integrated Regional Office of MoEF&CC at Hyderabad for monitoring and ensuring the compliance of condition no. B(3) and (B4) as per undertaking submitted by the user agency.
7. User Agency
8. Monitoring Cell, FC Division, MoEF&CC, New Delhi
9. Guard File

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Asst. Conservator of Forests  
Angul Division

Government of India  
Ministry of Environment, Forest and Climate Change  
(Forest Conservation Division)

\*\*\*\*\*

Indira Paryavaran Bhawan,  
Jorbagh Road, Aliganj,  
New Delhi - 110003.

**Dated: 10th January 2023**

To,

The Addl. Chief Secretary (Forests),  
Government of Odisha,  
Bhubaneswar.

**Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) - Modification in the conditions regarding .**

Sir,

I am directed to refer to the Government of Odisha's letter No. FE-DIV-0026-2021-19519/FE&CC dated 02.11.2022 on the above mentioned subject requesting to amend certain conditions of the Stage-II approval dated 12.10.2022 to allow the State Government to hand over the forest land to the user agency and to say that the matter was considered by the Forest Advisory Committee (FAC) in the meeting held on 07.11.2022. The detailed minutes of the said FAC meeting can be seen at [www.parivesh.nic.in](http://www.parivesh.nic.in).

Based on the recommendation of the FAC and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby conveys the amendment in condition no. A(1), A(5) and A(7) of the Stage-II approval 12.10.2022 as under:

- a. A(1): The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be approved by the competent authority and concurred by the concerned IRO of the Ministry within a period of one year from the date of issue of Stage-II approval;
- b. A(5): The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposited in the CAMPA account;

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Angul Division

I/37187/2023

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- c. A (7): State Government shall ensure that under no circumstances, the implementation of mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

This issue with the approval of Competent Authority of the Ministry.

Signed by Charan Jeet  
Singh

Date: 10-01-2023 10:39:56

Yours faithfully  
Sd/-

**(Charan Jeet Singh)**  
Scientist 'D'

**Copy to:**

1. The PCCF, All States/ Union Territories Administration.
2. The Regional Officer, All Integrated Regional Office of MoEF&CC
3. The Nodal Officer, O/o the PCCF, All States/ Union Territories Administration.
4. User Agency
5. Monitoring Cell of FC Division, MoEF&CC, New Delhi
6. Guard file

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Asstt. Conservator of Forests  
Angul Division

Government of India  
Ministry of Environment, Forest and Climate Change  
(Forest Conservation Division)

\*\*\*\*\*

Indira Paryavaran Bhawan,  
Jorbagh Road, Aliganj,  
New Delhi - 110003.

Dated: 13<sup>th</sup> March, 2023

To

The Addl. Chief Secretary (Forests),  
Government of Odisha,  
Bhubaneswar.

**Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angui Forest Division of District Angul (Odisha) (Shifting of conditions from Category A to B) - reg.**

Madam/Sir,

I am directed to refer to this Ministry's letter dated 12.10.2022 conveying the Stage-II approval in case of subject cited proposal and letter dated 10.01.2023 vide which modification in condition no. A(1), A(5) and A(7) of aforementioned Stage-II approval was conveyed to the State Government.

In this regard, a request has been received from the User Agency intimating that the condition nos A(1), A(5) and A(7), are required to be complied after handing over of the forest land to the user agency, however the said conditions are mentioned under the heading A of the Stage-II approval which reads as under:

*"Conditions which need to be complied prior to handing over offorest land by the State Forest Department".*

Further it has been observed that the Condition no. A(1) and A(6) as given in the Stage-II approval dated 12.10.2022 are same. The condition no A(1) was modified vide letter dated 10.01.2023, however the condition A(6) remained as such.

Keeping above in view the matter has been examined in the Ministry and it has been decided that the condition nos. A(1), A(5) and A(7), as amended vide letter dated 10.01.2023 along with the Condition nos A(2) and A(4) which also pertain to submission and implementation of approved Wildlife Management Plan shall be considered as arrayed under part 'B' of the conditions of Stage-II approval dated 12.10.2022 instead of part 'A'. Further, the condition no A(6) shall be read as condition no. A(1) as amended vide letter dated 10.01.2023 under part B of the aforementioned Stage-II approval.

Signed by Suneet Bhardwaj

Date: 13-03-2023 08:14:52

Reason: Approved

Yours faithfully

Sd/-

(Suneet Bhardwaj)

Assistant Inspector General of Forests

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ASST. Conservator of Forests  
Angul Division

I/39586/2023

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Copy to:

1. PCCF, (HoFF), Government of Odisha, Bhubaneshwar.
2. Regional Officer, ntegrated Regional Office of MoEF&CC at Bhubaneshwar.
3. APCCF cum Nodal Officer, Government of Odisha, Bhubaneshwar.
4. User Agency.
5. Monitoring Cell of FC Division, MoEF&CC, New Delhi.
6. Guard file.

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Angul Division



- 3B -

## THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)

BIKASH NAGAR, FCI ROAD, TURANGA, ANGUL, ODISHA-759123,

NAINI AREA

CIN: U10102TG1920SGC000571

Phone: (06764) 236021

e mail: [gm\\_naini@scclmines.com](mailto:gm_naini@scclmines.com)

[scclnainiarea@gmail.com](mailto:scclnainiarea@gmail.com)

Ref No. : Naini Area/F-115(21)/FDP/S-II/2024/ 388

Date: 21.06.2024

To,  
The Divisional Forest Officer,  
Angul Forest Division  
Angul, Odisha

Sir,

Sub: Diversion of 783.275 ha of Forrest Land consisting of 643.095 ha of RF and Chhendipada and Kankurpal RF and 140.180ha of village forest land in favour of M/s Singareni Collieries Company Ltd., (SCCL) for Naini Opencast Coal mining project in Angul Forest Division, Angul, Odisha- **Submission of revised report on compliance to stipulations in Stage-II FC approval including modified order issued on 10.01.2023 & 13.03.2023 for transfer forest land to SCCL- Reg**

- Ref: i. Proposal No. FP/CR/MIN/30980/2017  
ii. MoEF & CC File No. 8-01/2020-FC Dated 28.07.2021-Stage-I FC  
iii. MoEF & CC File No 8-01/2020-FC Dated 12.10.2022- Stage-II FC  
iv. MoEF & CC File No 8-01/2020-FC Dated 10.01.2023- 1st Modification Order  
v. MoEF & CC File No 8-01/2020-FC Dated 10.01.2023- 2nd Modification Order  
vi. Memo No. 1173/5F.FC-17/2024 Dtd 02.04.2024-SMC Approval letter  
vii. Memo No. 3285/7WL-FD&WLC-181/2020 Dtd 13.03.2024 WLMP approval Ltr

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Reference to the letter cited under (iii) above, MoEF & CC, GoI accorded final approval for diversion of 783.275 ha of forest land consisting of 643.075 ha of RF in Chhendipada & Kankurpal RF and 140 ha of vilage forest in favour of M/s Singareni Collieries Company Ltd., (SCCL) for Naini Opencast Coal mining project in Angul Forest Division, Angul, Odisha.

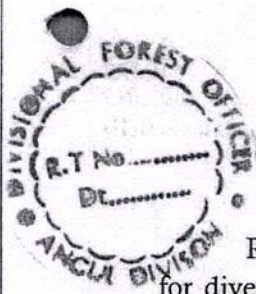
Subsequently, vide letter cited at (iv) and (v). MoEF & CC, GoI issued two modification Stage-II orders, amending condition A(1), A(2), A(4), A(5) and A(7) which are specific to condition pertaining to preparation of Wildlife/Elephant Management Plan (WLMP) and Soil Moisture Conservation (SMC) Plan.

Vide letter cited under (vi) and (vii), Competent Authority in the State Forest Dept. has accorded approval for the Wildlife/Elephant Management Plan and the Soil Moisture Conservation

Reg off: Kothagudem Collieries (P.O)-507101, Bhadradri-Kothagudem Dist., Kothagudem, Telangana

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Asst. Conservator of Forest  
Angul Division




*Received*  
9/6/24

Plan. Accordingly, upon complying with all the conditions stipulated in the Stage-II approval including two modified orders, the point wise compliance report to all the conditions of the Stage-II approval order is furnished below;

Condition No. of Stage-II	Description	Remarks
A	<b>Conditions which need to be complied prior to handing over of forest land by the State Forest Department</b>	
A3	The KML files of diverted area, the CA areas, the proposed SMC treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details before handing over the forest land to the user agency;	The Wild Life Management Plan has been approved by the PCCF (Wildlife) & Chief Wildlife Warden, Odisha on 13.03.2024 and the Soil Moisture Conservation (SMC) plan has been approved by RCCF, Angul Circle on 02.04.2024.  The KML files has been submitted in pen-drive for uploading in e-green portal.
B	<b>Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department</b>	
A-1 (Modified and arrayed under part 'B')	The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be approved by the competent authority and concurred by the concerned IRO of the Ministry within a period of one year from the date of issue of Stage-II approval.	In accordance to the demand raised vide DFO, Angul letter No. 4669/79/DRP/2020 Dated 01.07.2022, SCCL has deposited Rs 20.0 Cr for WLMP and Rs 5.0 Cr for SMC Plan in ad-hoc CAMPA. (Please refer Sl No (v) & (ix) in the table in enclosed <b>Annexure-I</b> )  The PCCF(WL) & CWLW, Odisha, vide Memo No. 3285/7WL-FD&WLC-181/-2020 Dtd 13.03.2024 approved WLMP and the Dy. IG of Forests, IRO, MoEF & CC, Bhubaneswar , vide letter No. 5-ORA404/2020-BHU Dtd 24.04.2024 concurred the WLMP. (Copy of letters of CWLW is and IRO enclosed as <b>Annexure-II (A) &amp; Annexure-II(B)</b> respectively).  Likewise, the RCCF, Angul Circle, vide Memo No. 1173/5F.FC-17/2024 dtd 02.04.2024 accorded approval for the SMC plan and the Dy. IG of Forests, IRO, MoEF & CC, Bhubaneswar , vide letter No. 5-ORA404/2020-BHU Dtd 24.04.2024 concurred the WLMP . (Copy of letters of RCCF, Angul is and IRO enclosed as <b>Annexure-III (A) &amp; Annexure-III(B)</b> respectively).  Further, in accordance to the demand raised by the DFO, Angul vide letter No. 4364 dtd 12.06.2024 and letter no 4415 dtd 14.06.2024, SCCL has deposited balance funds in CAMPA as furnished below; (i) Rs 7,56,42,434 towards deficit money for SMC Plan. (ii)Rs 31,39,14,865 towards deficit money for WLMP. The copy of the demand letters of DFO, Angul is enclosed as <b>Annexure-IV(A) &amp; Annexure-IV(B)</b> and collective payment Receipt with UTR no. SBINR52024062130649631 as <b>Annexure-V</b> .

Reg off: Kothagudem Collieries (P.O)-507101, Bhadradi-Kothagudem Dist., Kothagudem, Telangana

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Asst. Conservator of Forests  
Angul Division

		<p>In addition to the above, SCCL has also deposited funds towards Regional Wildlife Management plan (RWLMP) and Satkosia Tiger Conservation Foundation as furnished below:</p> <p>(a) Rs 7,48,49,518/- deposited in Ad-hoc CAMPA towards RWLMP on 24.11.2021. (PI refer SI No. (v) in the table in enclosed <b>Annexure-I</b>)</p> <p>(b) Rs 2,00,00,000/- deposited in the account of Stakosia Tiger Conservation Foundation, Union Bank Angul. [Payment receipt with UTR No. SBINR52024061829776877 is enclosed as <b>Annexure-IV(C)</b>]</p> <p>As per the demand notices dtd 12.06.2024 and 14.06.2024 of DFO, Angul SCCL hereby undertakes to provide the vehicles in kind for the WLMP and SMC.</p> <p>Further in accordance to the letter no. 4188 dtd 04.06.2024, SCCL also undertakes to bear additional cost of the revised site -specific SMC plan after incorporating the conditions in the said letter.</p> <p>The undertaking to this effect is enclosed as <b>Annexure-VI</b></p>
<p>A2 (Arrayed under part 'B')</p>	<p>Wildlife/Elephant Management Plan, at project cost, shall be prepared, by the State Government in consultation with national level institute such as Wildlife Institute of India. BNHS or India protection and conservation of wildlife of the area and to mitigate adverse impacts of coal mining on the elephant population, their movements, etc. for entire coal bearing belt encompassing areas of Chhendipada, Kaniha, Jarpada, ranges of Angul Division and Reamal range of Deogarh Division along with adjoining contiguous forest areas. Progress on the preparation of said Management Plan shall be submitted to the Integrated Regional Office of the Ministry on quarterly basis. A copy of approved Plan shall be submitted to the IRO and Ministry along with details of the corresponding funds deposited into the account of CAMPA;</p>	<p>In accordance to the Letter No.10446/CWLW-FDWC-FD-0034-2021 dtd 18.11.2022 of PCCF &amp; CWLW, Odisha, SCCL paid an amount of Rs 1.1098 Cr to Wildlife Institute of India, Dehradun towards charges for preparation of Wildlife / Elephant Management Plan.</p> <p>The Wildlife India Institute of India (WII), Dehradun, in consultation with the PCCF (WL) &amp; CWLW, Odisha prepared the WLMP.</p> <p>PCCF(WL) &amp; CWLW, Odisha vide letter No. 3285/7WL-FD&amp;WL-181/2020 dtd 13.03.2024 approved WLMP and the Dy. IG of Forests, IRO, MoEF &amp; CC, Bhubaneswar, vide letter No. 5-ORA404/2020-BHU Dtd 24.04.2024 has concurred the WLMP. <i>{(Copy of Approval letter is enclosed as Annexure II &amp; II(A))}</i></p> <p>In accordance to the demand raised by the DFO, Angul vide letter no. 4415 dtd 14.06.2024, SCCL has deposited deficit money of Rs 31,39,14,865/- in Ad-hoc CAMPA account on 19.06.2024. The copy payment Receipt with UTR no. SBINR52024062130649631 as <b>Annexure-V</b>.</p>
<p>A4 (Arrayed under part 'B')</p>	<p>As per the provisions of the Guidelines dated 07.06.2022, the user agency has deposited 2% of total project cost towards the cost of</p>	<p>In accordance to the demand raised vide DFO, Angul letter No. 4669/79/DRP/2020 Dated 01.07.2022, SCCL has deposited Rs 20.0 Cr for WLMP and Rs 5.0 Cr for SMC Plan in ad-hoc</p>


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	implementation of the Wildlife Management Plan and 0.5% of the project cost towards the cost of implementation of Soil and Moisture Conservation Plan. Funds, already deposited by the user agency shall be used for the implementation Wildlife/ Elephant Management Plan and Soil & Moisture Conservation Plan;	CAMPA. (Please refer SI No (v) & (ix) in the table in enclosed <b>Annexure-I</b> ).  Further SCCL has also deposited the balance funds of Rs 31.39 Cr and Rs 7.56 Cr pm 19.06.2024 towards WLMP and SMC respectively.  The Forest Department is requested to utilize the money for the implementation Wildlife/ Elephant Management Plan and Soil & Moisture Conservation Plan as per the FC-II condition.
A5 (Modified and arrayed under part 'B')	The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposit in the CAMPA account;	The Wild Life Management Plan has been approved by the PCCF (Wildlife) & Chief Wildlife Warden, Odisha on 13.03.2024 with capital outlay of Rs 51,39,14,865/- and the Soil Moisture Conservation (SMC) plan has been approved by RCCF (Angul) on 02.04.2024 with the capital outlay of Rs 13,01,42,434/-  SCCL has deposited Rs 20 Cr (i.e., 2% of the total Project Cost) for WLMP and Rs 5.0 Cr (i.e., 0.5% of the total project cost) for SMC.  In accordance to the demand raised by the DFO, Angul vide letters dtd 12.06.2024, SCCL also deposited collective amount of Rs 38,95,57,299/- in CAMPA account towards deficit money for WLMP (Rs 31,39,14,865) and SMC (Rs 7,56,42,434/-). The copy payment Receipt with UTR no. SBINR52024062130649631 as <b>Annexure-V</b> .
A6 (Arrayed under part 'B')	To be read as condition A(1) as amended vide letter dated 10.01.2023	Compliance same as given for condition A(1).
A7 (Modified and arrayed under part 'B')	State Government shall ensure that under no circumstances, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.	The Forest Department is requested to implement the mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes within a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time


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B1	Legal status of the diverted forest land shall remain unchanged;	In compliance to this condition SCCL hereby undertakes to maintain the legal status of the diverted forest land as it is. The undertaking to this effect is enclosed as <b>Annexure-VII</b>
B2	<b>Compensatory Afforestation:</b>	
B2(i)	The Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted i.e., 1566.55 ha shall be raised by the State Forest Department at the project cost;	SCCL has deposited an of Rs. 23,83,04,300/- towards CA charges over degraded forest land. (Please refer Sl. No. (iii) in the table in enclosed <b>Annexure-I</b> ). The State Forest Dept., is requested to raise compensatory afforestation.
B2(ii)	The compensatory afforestation scheme, as approved, shall be implemented by the State Forest Department. The CA will be maintained for 10 years and the CA scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years;	SCCL has deposited an of Rs. 23,83,04,300/- towards CA charges over degraded forest land. (Please refer Sl. No. (iii) in the table in enclosed <b>Annexure-I</b> ).  The State Forest Dept., is requested to raise compensatory afforestation as per the approved CA scheme
B2(iii)	Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval;	SCCL has deposited an amount of Rs. 23,83,04,300/- towards CA charges over degraded forest land. (Please refer Sl. No. (iii) in the table in enclosed <b>Annexure-I</b> ). The State Forest Dept., is requested to raise compensatory afforestation within three years from the date of grant of Stage-II approval.
B3	Following non-forest land, after its technical and biological reclamation shall be transferred and mutated in favour of the State Forest Department, Telangana as per undertaking furnished by the user agency:	SCCL has already submitted an undertaking on stamp paper for implementation of the condition. The copy of the undertaking is enclosed as <b>Annexure-VIII</b> .

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S. N	Name of the project - NFL identified	District in Telangana State	Area (Ha)	Proposed year of mutation
1	Javaharkhani OC-5 (External/Internal dump) of SCCL	Bhadradi-Kothagudem	212.19	2027-28
2	Kakatiyakhani OC Sector-I (External Dump) of SCCL	Jayashankar-Bhupalpali	186.68	2027-28
3	Ravindrakhani OCP (External Dump) of SCCL	Khammam	265.98	2027-28
4	Jalagam Vengalla Rao OC O&II Expansion (External Dump) of SCCL	Khammam	129.78	2027-28
<b>Total</b>			794.63	
B4	Compliance of the condition no. (3) above, shall be intimated by the user agency to the Ministry and its Integrated Regional Office at Vijayawada and in the event of non-compliance, the Stage-II approval shall be revoked by the Central Government;	SCCL has intimated to Ministry and its Integrated Regional Office at Vijayawada vide Lr. No. NainiArea/GMO/FDP/ Stage-2/652 Dated. 07.11.2022. The copy of the letter is enclosed as <b>Annexure-IX</b> .		
B5	The State Government has realized the Net Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC of the Hon'ble Supreme Court of India dated 05.02.2009 through online portal of CAMPA account of the State. NPV, if any, becomes due in future shall be realized in accordance with the relevant guidelines issued by the Ministry;	SCCL has deposited Rs. 73,54,95,225/- towards NVP in State CAMPA account towards NPV. (Please refer Sl No. (i) in the table in enclosed <b>Annexure-I</b> ).  However, in compliance to this condition, SCCL further undertakes to deposit the NPV, if any, becomes due in future  Undertaking to this effect is enclosed as <b>Annexure-X</b>		
B6	Compensatory levies, if any, realized in future under the extant project, shall be transferred/ deposited, through e-challan, in the account of CAMPA	SCCL hereby undertakes to deposit the compensatory levies, if any, in future under the extant project into account of State CAMPA through e-portal ( <a href="https://parivesh.nic.in">https://parivesh.nic.in</a> ).		

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	pertaining to the State through e-portal ( <a href="https://parivesh.nic.in/">https://parivesh.nic.in/</a> );	Undertaking to this effect is enclosed as <b>Annexure-XI</b>
B7	Additional Soil and Moisture Conservation (SMC) measures recommended by the State over an area of 913 ha shall be implemented by the State Forest Department from the funds, @ 0.5% of the total project, already deposited by the user agency;	SCCL requests the State Forest Department to implement the SMC measures from the fund of Rs 5.0 Crore (@0.5% of the total project cost) deposited by SCCL on 04.07.2022.
B8	<b>Following activities, as per approved plan / schemes, shall be undertaken in the lease area by the User Agency under the supervision of the State Forest Department:</b>	
B8(i)	Mitigative measures to minimize soil erosion and choking of streams/rivulets shall be implemented within a period of three year with effect from the issue of Stage-II clearance in accordance with the approved Plan in consultation with the State Forest Department;	Detailed scheme with financial out lay of Rs.14,40,66,106.00 has been approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021.Dated 02.11.2021. The same will be implemented by SCCL in consultation with the State Forest Department. Undertaking to this effect is enclosed as <b>Annexure-XII</b>
B8(ii)	Planting of adequate drought hardy plant species and sowing of seeds, in the appropriate area within the mining lease to arrest soil erosion in accordance with the approved scheme;	Detailed scheme with financial out lay of Rs. 4,65,53,563.00 has been prepared and approved by RCCF, Angul Circle vide Memo No. 4 4 2 8 5 F . F C - 4 4 / 2 . Dated 02.11.2021. The same will be implemented as per the approved scheme. Undertaking to this effect is enclosed as <b>Annexure-XIII</b>
B8(iii)	Construction of check dams, retention /toe walls to arrest sliding down of the excavated material along the contour in accordance with the approved scheme;	Detailed scheme with financial out lay of Rs. 4,34,91,712.00 has been prepared and approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same will be implemented as per the approved scheme. Undertaking to this effect is enclosed as <b>Annexure-XIV</b>
B8(iv)	Stabilize the overburden dumps by appropriate grading/benching, in accordance with the approved scheme, so as to ensure that angle of repose at any given place is less than 28°.	Detailed scheme with financial outlay of Rs. 1,10,22,131.00 has been prepared and approved by RCCF, Angul Circle vide Memo No.4428/5F.FC-44/2021. Dated. 02.11.2021. The same be implemented by SCCL as per the approved scheme. Undertaking to this effect is enclosed as <b>Annexure-XV</b>
B8(v)	No damage shall be caused to the top-soil and the user agency will follow the top soil management plan.	Detailed scheme with financial outlay of Rs. 3,3610,774.00 has been prepared and approved by RCCF, Angul Circle vide Memo No.4428/5F.FC-44/2021. Dated. 02.11.2021. SCCL shall ensure not to cause damage to the flora and fauna of the adjoining area. Undertaking to this effect is enclosed as <b>Annexure-XVI</b>

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B8	User agency either itself or through the State Forest Department shall undertake gap planting and soil and moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease as per plan for plantation and SMC activities submitted along with compliance of Stage-I approval;	SCCL has deposited an amount of Rs.7,57,35,000/- in CAMPA for gap plantation in the area equivalent to area of 100 m outer perimeter of the mining lease. The area has been identified elsewhere by the Forest Department where gap plantation will be taken up. Undertaking to this effect is enclosed as <b>Annexure-XVII</b>
B9	The User Agency shall regularly undertake desilting of village tanks and other water bodies, located within five km from the mine lease boundary, as per plan submitted along with the compliance of Stage-I approval, so as to mitigate the impact of project on such tanks/water bodies.	Detailed scheme with financial out lay of Rs. 4,01,50,653.00 has been prepared and approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. SCCL shall regularly undertake desilting of village tanks and other water bodies, located within five km from the mine lease boundary, as per approved plan. Undertaking to this effect is enclosed as <b>Annexure-XVIII</b>
B10	<b>Safety Zone Management:</b> Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry:	
B 10 (i)	User agency shall ensure demarcation of safety Zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing and deploying adequate number of watchers under the supervision of the State Forest Department;	In compliance to this condition SCCL undertakes to ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area) and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing (on both sides) and deploying adequate number of watchers under the supervision of the State Forest Department. Undertaking to this effect is enclosed as <b>Annexure-XIX</b>
B 10 (ii)	Boundary of the safety zone of the mining lease, adjacent to habitation/roads, should be properly fenced by the user agency;	In compliance to this condition SCCL hereby undertakes that the boundary of the safety zone of the mining lease, adjacent to habitation shall be properly fenced. to fence the boundary of the safety zone of the mining lease adjacent to habitation/roads Undertaking to this effect is enclosed as <b>Annexure-XX</b>
B10(iii)	Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area; regeneration shall be taken up in this area by the user agency at project cost	In compliance to this condition SCCL, undertakes to maintain Safety zone as green belt around mining lease to ensure dense canopy in the area. Regeneration shall be taken up in this area by SCCL at project cost under the supervision of the State Forest Department.

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	under the supervision of the State Forest Department;	Undertaking to this effect is enclosed as <b>Annexure-XXI</b>
B10(iv)	Afforestation on degraded forest land to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost under the supervision of the State Forest Department. The degraded forest land (DFL) so selected will be informed to the MoEF & CC and the afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department;	In compliance to this condition, SCCL has deposited an amount of Rs. 41,74,225.00 in State CAMPA account towards charges for afforestation in degraded forest land over one and a half times the area under safety zone as per letter number 8640/110/DRP/2021/Dated. 03.11.2021. Degraded forest for this purpose has been identified in Lodhajhari R.F of Kaniha range, Angul Forest Division. (Please refer Sl No. (vi) in the table in the enclosed <b>Annexure-I</b> )  Afforestation in the identified degraded forest land will be done as per the approved scheme under the supervision of the State Forest Department. The afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department. Undertaking to this effect is enclosed as <b>Annexure-XXII</b>
B10(v)	The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms;	SCCL hereby undertakes to ensure that safety zone will be maintained as per the approved scheme. Undertaking to this effect is enclosed as <b>Annexure-XXIII</b>
B 11	The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;	In compliance to this condition SCCL hereby undertakes to deposit the cost of feeling of trees to the State Forest Dept., as and when the demand is raised by the Forest Department. Undertaking to this effect is enclosed as <b>Annexure-XXIV</b>
B12	State Govt. shall ensure that under no circumstance, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.	The Forest Department is requested to implement the mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.
B13	State Government shall ensure that process for settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act,	NOC under ROFR Act has been obtained vide letter No. 1661, Dated 13.09.2019. However, SCCL hereby undertakes to ensure that process for settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers

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	2006, has been completed in accordance with the relevant guidelines prescribed by this Ministry's letter No. 11-9/1998-FC (Pt.) dated 03.08.2009 read with 05.07.2013;	(Recognition of Forest Rights) Act, 2006, if any, will be taken care of in accordance with the relevant guidelines prescribed by the Ministry's letter No. 11-9/1998-FC (Pt.) dated 03.08.2009 (to read with 05.07.2013). Undertaking to this effect is enclosed as <b>Annexure-XXV</b>
B14	At the time of payment of the Net Present Value (NPV) at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;	In compliance to this condition, SCCL hereby undertakes to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India. An undertaking to this effect is enclosed as <b>Annexure-XXVI</b>
B15	Trees should be felled in phased manner as per the requirement in the approved Mining Plan with prior permission of concerned DFO;	SCCL hereby undertakes to take up tree felling in phased manner as per the requirement in the approved Mining Plan with prior permission of concerned DFO.  An undertaking to this effect is enclosed as <b>Annexure-XXVII</b>
B16	The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.	SCCL hereby undertakes to explore the possibility of translocation of the maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable that too under strict supervision of the State Forest Department.  An undertaking to this effect is enclosed as <b>Annexure-XXVIII</b>
B17	The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report (by 31st March each year) on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concerned Addl. Principle Chief Conservator	In compliance to this condition SCCL hereby undertakes, that mining shall be done in a phased manner after taking due care of reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by SCCL from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. An undertaking to this effect is enclosed as <b>Annexure-XXIX</b>

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	of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities area satisfactorily executed.	
B18	The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them, in a timely manner, to a condition which is fit for growth of fodder, flora, fauna, etc.;	In compliance to this condition, SCCL undertakes to comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner. An undertaking to this effect is enclosed as <b>Annexure-XXX</b>
B19	Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;	In compliance to this condition SCCL recognizes that the period of diversion of the said forest land shall be co-terminus with the period of the mining lease granted under the Mines and Minerals (Development & Regulating) Act, 1957 or Rules framed there under.
B20	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;	the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986 has been obtained vide F.No.J-1105/49/2019-IA-II(M) Dated.01.12.2021. Subsequently, IA division of MoEF & CC, GoI issued amendment in certain EC conditions vide File No. IA-J-11015/49/2019-IA-II(M) dated 22.01.2024. Copy of the EC and the EC amendment order is enclosed as <b>Annexure -XXXI &amp; Annexure XXXII.</b>
B21	No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;	SCCL hereby undertakes that no labour camp shall be established on the forest land and shall also provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas. An undertaking to this effect is enclosed as <b>Annexure-XXXIII</b>
B22	The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates;	In compliance to this condition, it is to state that the boundary of the diverted forest land, mining lease and safety zone area, has been demarcated on ground at the project cost. SCCL undertakes to erect required numbers of four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates. An undertaking to this effect is enclosed as <b>Annexure-XXXIV</b>


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B23	The layout plan of the mining plan/proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;	In compliance to this condition, SCCL hereby undertakes, that the layout plan of the mining plan/proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal. An undertaking to this effect is enclosed as <b>Annexure-XXXV</b>
B24	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;	In compliance to this condition, SCCL hereby undertakes that the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government. An undertaking to this effect is enclosed as <b>Annexure-XXXVI</b>
B25	No damage to the flora and fauna of the adjoining area shall be caused;	In compliance to this condition, SCCL hereby undertakes, that no damage shall be caused to the flora and fauna of the adjoining area. An undertaking to this effect is enclosed as <b>Annexure-XXXVII</b>
B26	The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by 31 <sup>st</sup> March every year regularly;	In compliance to this condition, SCCL undertakes to submit the annual self-compliance report to the State Government, concerned Regional Office and to the Ministry by the end of March every year regularly.  An undertaking to this effect is enclosed as <b>Annexure-XXXVIII</b>
B27	Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife;	In compliance to this condition, SCCL hereby undertakes to comply any other condition that concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife. An undertaking to this effect is enclosed as <b>Annexure-XXXIX</b>
B28	The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;	In compliance to this condition, SCCL hereby undertakes to comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order(s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project. An undertaking to this effect is enclosed as <b>Annexure-XL</b>
B29	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook	In compliance to this condition SCCL hereby undertakes not to violate any of the conditions mentioned in MoEF& CC File No. 8-01/2020-FC Dt. 28.07.2021 and Forest (Conservation) Act, 1980,

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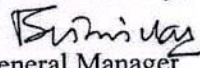
  
Asst Conservator of Forests  
Angul Division

	of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.	as issued by Ministry's letter No. 5-2/2017-FC dated 28.03.2019. An undertaking to this effect is enclosed as <b>Annexure-XLI</b>
	<b>Stipulation imposed by State Govt.</b>	
I	They shall publish the entire forest clearance granted in verbatim along with conditions and safeguards imposed by the Central Government in Stage-I/II forest clearance in two widely circulated daily newspapers, one in vernacular language and the order in English language so as to make people aware of the permission granted to the Project for use of forest land for non-forest purposes.	In compliance to this condition, M/s The Singareni Collieries Company Limited has published the entire forest clearance granted in verbatim along with conditions and safeguards imposed by the Central Government in Stage-I/II forest clearance in two widely circulated daily newspapers, one in Samaj Newspaper (Odia newspaper) on 02.11.2022 and the other in The New Indian Express (English newspaper) on 02.11.2022 to make people aware of the permission granted to the Project for use of forest land for non-forest purposes. Paper cutting enclosed as <b>Annexure-XLII.</b>
ii	They shall submit the copies of forest clearance orders granted by the Central Government/State Government to the Heads of local bodies, Panchayats and Municipal bodies along with the relevant offices of the State Government, who in turn, shall display the same for 30 days from date of receipt.	In compliance to this condition, SCCL submitted the copies of forest clearance orders granted by the Central Government/State Government to the Heads of local bodies and Municipal bodies along with the relevant offices of the State Government for displaying the same on the notice board for 30 days from date of receipt. Copy of letter(s) enclosed as <b>Annexure-XLIII.</b>

Six(6) Sets of Stage-II Forest clearance Compliance report is submitted herewith along with the relevant enclosures.

It is requested to kindly initiate necessary action for transfer the diverted forest land in Angul Forest Division to enable SCCL to commence Mining Operations at Naini coal mine at the earliest.

Thanking You,

Yours faithfully,  
  
 General Manager,  
 The Singareni Collieries Co. Ltd.  
 (A Govt. Company)  
 Naini Area, Angul, Odisha-759122

**Encl:**  
 Undertakings and other Relevant enclosures

Copy Submitted;

1. The Principal Chief Conservator of Forests & HOFF, Odisha Forest Dept. for favour of information.
2. The Principal Chief Conservator of Forests & Nodal Officer(FC), Odisha, for favour of information.

- 3. The Inspector General of Forests (FC), Ministry of Environment, Forests & Climate Change, GoI, New Delhi for favour of Information.
- 4. The Deputy Director General, Ministry of Environment, Forests & Climate Change, GoI, regional office, Bhubaneswar
- 5. The Regional Chief Conservator of Forests, Angul Circle, Odisha Forest Department for favour of information.

Yours faithfully,

*B. Srinivas*  
General Manager,  
Naini Area, S.C.C.

The Singareni Collieries Co. Ltd.  
(A Govt. Company)  
Naini Area, Angul, Odisha-759122

General Manager  
The Singareni Collieries Co. Ltd.  
(A Govt. Company)  
Naini Area, Angul, Odisha-759122

Reg off: Kothagudem Collieries (F.O)-507101, Bhadradri-Kothagudem Dist., Kothagudem, Telangana

**TRUE COPY ATTESTED**

ASST Conservator of Forests  
Angul Division

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**OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION: ANGUL**

Memo No. 5030 / 65/DRP/2024/Dated. 04-07-2024

To The General Manager Singareni Collieries Co Ltd,  
Naini Area, Angul Bikash Nagar, FCI Road Turanga,  
Angul At/Po-Dist-Angul, Odisha-Pin-759123

Sub: - Proposal for diversion of 783.275 ha forest land for Naini open cast project (Coal Mine) of M/S the Singareni Collieries Company Ltd consisting of 643.095 ha (Chhendipada-Ankurpal) Reserve Forest and 140.180 ha revenue forest land of Chhendipada Range, Angul District.  
: - **Handing over Reserve Forest land 643.095 ha.**

- Ref:
1. Proposal No. FP/OR/MIN/30980 / 2017.
  2. No. 8-01/2020-FC dt. 28.07.2021 of GoI, MoEF & CC, (Stage-I).
  3. No. 8-01/2020-FC dt. 12.10.2022 of GoI, MoEF & CC, (Stage-II).
  4. Memo No. 19403 F&E dt 31.10.2022 of Spl. Secy. to Govt. FE & CC Deptt.
  5. No. 8-01/2020-FC dt. 10.01.2023 of GoI, MoEF & CC.
  6. No. 8-01/2020-FC dt. 13.03.2023 of GoI, MoEF & CC.
  7. Your Letter No. 388 dated 21.06.2024.

Sir,

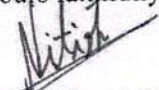
With reference to the above-cited subject, it is to inform that the Government of India, MOEF & CC, vide their letters No. 8-01/2020-FC dated 12.10.2022, No. 8-01/2020-FC dated 10.01.2023, and No. 8-01/2020-FC dated 13.03.2023, has accorded final approval under Section 2 of the Forest (Conservation) Act, 1980, for the non-forestry use of 783.275 ha of forest land. This consists of 643.095 ha of RF in Chhendipada & Kankurpal RF and 140.180 ha of Village Forest Land, in favor of M/S Singareni Collieries Company Ltd. for the Naini Opencast Coal Mining Project in the Angul Forest Division of District Angul (Odisha), subject to the fulfillment of few conditions. Further, the same was forwarded by the OSD-cum-Special Secretary to the Government, Forest Environment & Climate Change Department, Government of Odisha, along with 03 observations made in his letter, vide Memo No. 19403 F&E dated 31.10.2022.

In view of the above, you have requested to hand over the forest land vide your letter No. 388 dated 21.06.2024 for use of non-forestry purposes.

Hence, you are handed over the 643.095 ha of (Chhendipada-Ankurpal) Reserve Forest land for the non-forestry use of the above purpose. This is subject to the fulfillment of the conditions as mentioned in the Stage-I and Stage-II approval orders of MoEF & CC, Govt. of India, and OSD-cum-Special Secretary to the Government, Forest Environment & Climate Change Department, Government of Odisha for information and necessary action.

Encl:- As above.

Yours faithfully,

  
Divisional Forest Officer  
Angul Division

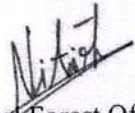
**TRUE COPY ATTESTED**

  
Asst. Conservator of Forests  
Angul Division

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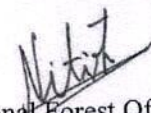
Memo No. 5031 /Dt. 04-07-2024

Copy forwarded to the Regional Chief Conservator of Forests, Angul Circle for favour of kind information & necessary action with reference to this memo No. 4847 dt. 01.07.2024.

  
Divisional Forest Officer  
Angul Division.

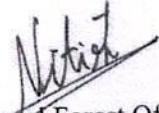
Memo No. 5032 Dated. 04-07-2024

Copy forwarded to the Principal Chief Conservator of Forest, Forest Division & Nodal Officer, FC Act O/o- the Principal Chief Conservator of Forests, Odisha, Bhubaneswar for favour of information and necessary action with reference to this office memo No. 4848 dt. 01.07.2024.


  
Divisional Forest Officer  
Angul Division.

Memo No. 5033 / Dated. 04-07-2024

Copy forwarded to the Range Officer Chhendipada Range for information and necessary action.

  
Divisional Forest Officer  
Angul Division

**TRUE COPY ATTESTED**

  
Asst. Conservator of Forests  
Angul Division

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ANNEXURE - M/S



OFFICE OF THE TAHSILDAR, CHHENDIPADA



ତହସିଲଦାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଛେନ୍ଦିପଦା

Letter No. 1953 /Date: 18.7.24

From,

Shri Manas Ray, OAS,  
Tahasildar & Executive Magistrate, Chhendipada.

To,

The General Manager,  
M/s Singareni Collieries Company Ltd.,  
Naini area, Angul Bikash Nagar, FCI Road Turanga, Angul.

Subj: - Proposal for diversion of 783.275ha. forest land for Naini open cast project (coal Mine) of M/s Singareni Collieries Company Ltd consisting of 643.095Ha(Chhendipada-Kankurpal) Reserve forest Land 140.180ha. Revenue Forest land of Chhendipada Range, Angul District.: Handing Over village Forest land 140.180Ha. regarding,

Ref: - 1. Dist. Office Letter No. 915, dt. 11.07.2024 of Collector, Angul  
2. Letter No. 4931/65//DRP/2024, dt. 02.07.2024 of DFO, Angul  
3. Order No. 19399/FE&CC, Bhubaneswar, dated 31.10.2022 of OSD-cum-Special Secretary to Govt.

Sir,

In reference to the letter and subject cited above, I am to say that Department of Forest, Environment and Climate Change, Govt. Of Odisha has already accorded the "In Final / Stage II" approval under Section-2 of the forest conservation act-1980 for the non-forest use of 783.275ha. of village forest land. This consisting of 643.095 ha of Reserve Forest in Chhendipada and Kankurpal and 140.180ha. of village forest land in favour of M/S Singareni Collieries Company Ltd. Companies for the Naini Open caste Mining Project subject to the fulfillment of few conditions. The User agency has deposited the cost of net present value of the forest land and also deposited all compensatory levis in the CAMPA fund.

Necessary stage-II approval has already been submitted to the Regional Chief Conservator of Forest Angul vide DFO, Angul memo No.-4847/Dated.01.07.2024.

Beside the Revenue Forest land of 140.180Ha under the control of Revenue Deptt. and the detail land schedule/Map thereon has been duly verified and authenticated as per record

**TRUE COPY ATTESTED**

Asst Conservator of Forest  
Angul Division



- 55 -

**OFFICE OF THE TAHSILDAR, CHHENDIPADA**

ଓଡ଼ିଶା ସରକାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଛେଣ୍ଡିପଦା



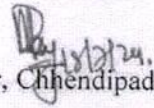
available in the Tahasil Office as well as these particular revenue forest land has been granted in Final/Stage-II approval of diversion for non-forest activity particularly excavation of Coal by M/S Singareni Collieries Company Ltd.

As per the above observation an area of 140.180Ha.(Revenue Forest land 15.017Ha +DLC 125.163Ha.) of village Bimbadharpur, Dhaurakhaman, Kasidiha, Kudapasi, Tentuloi Gopinathpur and Thalipasi under the jurisdiction this Tahasil is hereby handed over possession to the user agency of the village forest land subject to following term and conditions.

**Term & Conditions**

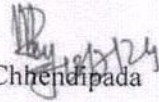
1. The Kissam of forest land shall remain unchanged
2. The User Agency shall have only surface right over the land.
3. The land shall be utilized for the purpose for which it is handed over.
4. The User agency shall take all the steps to keep the land free from encroachment and encumbrances.
5. All the terms and conditions imposed by MoEF & CC, GoI while according stage to clearance should to strictly adhered to. The User agency shall report compliance to the conditions stipulated for such diversion to the respective Divisional forest Officer.
6. Execution of the project activities will be subject to availability of all other statutory clearance required under relevant Act/Rules and fulfillment of required procedural formalities.
7. If any violation of any of the conditions shall be dealt as per para 1.21 (iii) of Chapter - 1 of the Handbook of guideline issued under F.C. Act 1980 vide Ministry Letter No. 5-2/2017-FC, dt. 28.03.2019.

Yours faithfully

  
Tahasildar, Chhendipada

Memo No. 1954/Date: 18-7-24

Copy forwarded to the Collector & District Magistrate, Angul for favour of kind information.

  
Tahasildar, Chhendipada

**TRUE COPY ATTESTED**

  
Asst. Conservator of Forest  
Angul Division

**OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION: ANGUL**

To Letter No. 10199 /Dated. 17.12.2024

The Divisional Manager,  
OFDC, Ltd, Angul.

Sub: - Permission for felling 21,128 trees (1st phase) over an area of 101.00 ha, out of the total area of 129.473 ha of Reserve Forest land in the Naini coal block, by SCCL in the Chhendipada Range of Angul Division.

Ref: - Your letter No. 2631 dt. 16.12.2024.

Sir,

With reference to the above-cited Letter on the captioned subject, you have requested permission for the felling and removal of 21,128 trees (1st phase) over an area of 101.00 ha, out of the total area of 129.473 ha of Reserve Forest land in the Naini coal block, by SCCL in the Chhendipada Range of Angul Division. The area falls under the Ramachandi and Maa Hingula VSSs, with 10,802 trees in the Ramachandi VSS and 10,326 trees in the Maa Hingula VSS, for a total of 21,128 trees.


Accordingly, you are hereby permitted to fell the 21,128 trees (1st phase) over an area of 101.00 ha, out of the total area of 129.473 ha of Reserve Forest land in the Naini coal block, by SCCL in the Chhendipada Range of Angul Division. Kindly submit the conversion list in triplicate, indicating species-wise abstracts of logs, firewood, poles, etc., duly signed by all concerned parties, to this office for further action. Additionally, you are requested to provide the calculation sheet for the VSS share after the sale of the timber to this office for further action. This permission is granted subject to the fulfillment of the following conditions.

1. The above trees felling exercise will be carried out under strict supervision of Range Officer, Chhendipada Range.
2. The conversion list of felling trees will be submitted to this office through the Range Officer, Chhendipada for passing and issue of T.T Permit under Rules 4 of OTT Rule, 1980.
3. Felling permission is valid for six months only from the date of communication.


This is for information and necessary action.

Encl: - As above.

Yours faithfully

  
Divisional Forest Officer  
Angul Division

**TRUE COPY ATTESTED**

  
ABST. Conservator of Forest  
Angul Division

Memo No. 10200 /Dated 17.12.2024

Copy forwarded to the Range Officer, Chhendipada Range for information and necessary action. She is requested to supervise the above tree felling exercise and deviation if any noticed action is to be taken accordingly as per Rules under intimation to this office.



Divisional Forest Officer  
Angul Division

Memo No. 10201 /Dated 17.12.2024

Copy forwarded to the General Manager, Naini Area, SCCL, for information and necessary action with reference to memo No. 2632 dt. 16.12.2024.



Divisional Forest Officer  
Angul Division

**TRUE COPY ATTESTED**



Asst. Conservator of Forests  
Angul Division

-5B-

ANNEXURE-J/5<sup>148</sup>

## Chhendipada Village Committee, Chhendipada

Date:30.09.2024

### TO WHOM SO EVER IT MAY CONCERN

Ministry of Coal vide order dtd.13.08.2015 allotted Naini coal Mine situated in Chhendipada Tahasil of Angul District in Odisha state to the Singareni Collieries Company Ltd., (SCCL). District Forest Department has handed over Reserve Forest Land (643.095 Ha.) to SCCL.. SCCL management has approached and requested to support & Co-operation from the village committee, Chhendipada for early enumeration and felling of trees.

In view of the above it has been resolved that there is NO OBJECTION for enumeration and felling of trees in Naini Coal Block.

Jedipto w. Pradhan.  
Sarpanch, Chhendipada  
Chhendipada, G.P.  
dt-2/10/24

Chandramani Pradhan  
Village Committee President, Chhendipada  
dt-2/10/24  
ଅଧ୍ୟକ୍ଷ

ଛେଉଁପଦା ଗ୍ରାମ୍ୟ କମିଟି, ଅନୁଗୋଳ

Phitish Chandra Pradhan  
President of Ramachandi VSS  
dt-2/10/24

ସୁରମ୍ଭା ପଟ୍ଟନାୟକ  
President of Chhendipada Maa Hingula VSS  
dt-2/10/24

**TRUE COPY ATTESTED**

  
Asst. Conservator of Forest  
Angul Division



**WILDLIFE HEADQUARTERS**

OFFICE OF THE PRINCIPAL CCF (WILDLIFE) & CHIEF WILDLIFE WARDEN, ODISHA  
PRAKRUTI BHAWAN, PLOT NO.1459, SAHEED NAGAR, BHUBANESWAR- 751007  
Website: [www.wildlife.odisha.gov.in](http://www.wildlife.odisha.gov.in), Email: [odishawildlife@gmail.com](mailto:odishawildlife@gmail.com)

Memo. No. 3285/7WL-FD&WLC-181/-2020

Dated, Bhubaneswar, the 13 March 2024

To

The Additional Chief Secretary  
Forest, Environment & Climate Change Department  
Government of Odisha  
Kharvel Bhawan, Bhubaneswar

**Sub: Proposal for non-forestry use of 783.275 hectare forest land consisting of 643.095 hectare of RF in Chhendipada & Kankurupal RF and 140.180 hectare of village forest land in Angul Forest Division of district Angul (Odisha) – Preparation of Comprehensive Wildlife/ Elephant Management Plan.**

Ref: This office Memo. No.69 dated 01<sup>st</sup> January 2024.

Sir,


This is to inform you that the Director, Wildlife Institute of India has submitted final Comprehensive Wildlife/ Elephant Management Plan vide their letter No.WII-EIA/ Non-forestry/CK-RF (Coal mining)/2021-135 dated 19<sup>th</sup> February 2024. This Plan is approved as per stipulated conditions of Stage-II/ Final approval accorded by the Government of India, Ministry of Environment, Forest & Climate Change (Forest Conservation Division) vide File No.8-01/2020-FC dated 12<sup>th</sup> October 2022 subject to following modifications:

**A. Financial outlay for mitigation measures in Angul Division:**

- i) LPG connection at Sl. No.5.05 with financial outlay of Rs.35,30,247/- is not approved.
- ii) Specialized vehicle for conflict management and animal rescue at Sl. No.7.03 shall be procured and customized by the Project Proponent instead of depositing Rs.60,00,000/- in CAMPA Fund.
- iii) Mobile Veterinary Vehicle as mentioned at Sl. No.9.01 shall be procured and customized by the Project Proponent instead of depositing Rs.70,43,242/- in CAMPA Fund.

**TRUE COPY ATTESTED**

Page | 1

  
Asst. Conservator of Forests  
Angul Division

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**B. Financial outlay for mitigation measures in Deogarh Division**

- i) LPG connection at Sl. No.5.05 with financial outlay of Rs.17,65,135/- is not approved.
- ii) Pick-up vehicle for conflict management and animal rescue at Sl. No.7.03 shall be procured and customized by the Project Proponent instead of depositing Rs.20,00,000/- in CAMPA Fund.
- iii) Mobile Veterinary Vehicle as mentioned at Sl. No.9.01 shall be procured and customized by the Project Proponent instead of depositing Rs.50,05,555/- in CAMPA Fund.

The abstract of financial outlay in respect of Angul & Deogarh Forest Divisions is as mentioned below:

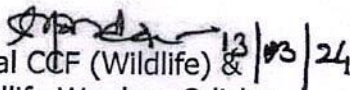
Sl. No.	Division	Financial outlay (in Rs.)
1.	Angul Forest Division	Rs.33,73,56,885/-
2.	Deogarh Forest Division	Rs.17,65,57,980/-
	<b>Total</b>	<b>Rs.51,39,14,865/-</b>

Besides these, the Project Proponent shall deposit Rs.02.00 crores annually in the "**Satkosia Tiger Conservation Foundation**" for conservation of tiger landscape, interventions as will be decided by the Foundation till operation of the mines.

One copy of the Plan is submitted herewith for favour of information and necessary action.


Yours faithfully,

Encl: As above.

  
Principal CCF (Wildlife) & Chief Wildlife Warden, Odisha 13/03/24

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Page | 2

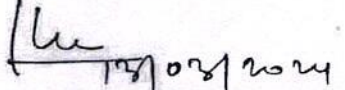
  
Asst. Conservator of Forests  
Angul Division

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Memo. No. 3286 /Dt. 13 March 2024

Copy along with copy of the Plan submitted for information and necessary action to the: -

- 1) Deputy Inspector General of Forests, Ministry of Environment, Forest & Climate Change, Government of India, New Delhi
- 2) Deputy Director General of Forests, Integrated Regional Office, Ministry of Environment, Forest & Climate Change, Government of India, Bhubaneswar
- 3) Director, Wildlife Institute of India, Dehradun
- 4) Principal Chief Conservator of Forests (Forest Diversion, Nodal Officer & FCA), Aranya Bhawan, Bhubaneswar
- 5) Regional Chief Conservator of Forests, Angul/ Rourkela Circles
- 6) Divisional Forest Officer, Angul/ Deogarh Forest Divisions
- 7) General Manager (Naini Area), Singareni Collieries Company Ltd., Bikash Nagar, FCI Road, Turanda, Angul, Odisha

  
Chief Conservator of Forests (WL-III)

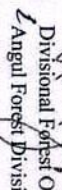
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Asst. Conservator of Forests  
Angul Division

## Details of deposits:-

Sl. No.	Type of deposit (NPV/CAI/WMP/Others (Specify) )	Whether by RTGS/DD/NEFT (Specify)	UTR/ DD No.	Amount deposited (Rs.)	Date of deposit	Name of Bank from which amount transferred to account of CAF	Bank Account of CAF managed by CAMPA in which fund deposited
i)	Net Present Value	RTGS	SBINR12021090640778836	735495225	Dt. 06.09.2021	Union Bank, Lodi Road, New Delhi	
ii)	Interest on belated payment of NPV	0	0	0	0	0	
iii)	Compensatory Afforestation Scheme	RTGS	SBINR12021090640778836	238304300	Dt. 06.09.2021	Union Bank, Lodi Road, New Delhi	
iv)	Site Specific Wildlife Conservation Plan	0	0	0	0	0	
v)	Regional Wildlife Management Plan	RTGS	SBINR12021112453399299	74849518	Dt. 24.11.2021	Union Bank, Lodi Road, New Delhi	
	Wildlife Management Plan	RTGS	SBINR12022070492525950	200000000	Dt. 04.07.2022	Union Bank, Lodi Road, New Delhi	
vi)	1.5 times Safety Zone	RTGS	SBINR52021110850678029	4174225	Dt. 08.11.2021	Union Bank, Lodi Road, New Delhi	
		RTGS	UTR No.150825830980176	3640775	Dt. 22.03.2022	Union Bank, Lodi Road, New Delhi	
viii)	Scheme for plantation (for area equivalent of 100 mtr. Buffer around the mine lease)	RTGS		75735000			
ix)	SMC Plan	RTGS	SBINR12022070492525950	500000000	Dt. 04.07.2022	Union Bank, Lodi Road, New Delhi	
<b>TOTAL</b>				<b>1382199043</b>			

TRUE COPY ATTESTED

  
Divisional Forest Officer  
Angul Forest Division

  
Asst. Conservator of Forest  
Angul Division